### COURT-I

### IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

## APPEAL NO. 50 OF 2017

# Dated: 16<sup>th</sup> October, 2017

### Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson Hon'ble Mr. I.J. Kapoor, Technical Member

<u>In the matter of:</u> New Usha Nagar Co-operative Housing Society Ltd. Vs.			 Appellant(s)
Maharashtra Electricity Regulatory Commission & Ors.			 Respondent(s)
Counsel for the Appellant(s)	:	Mr. Anand K. Ganesan Ms. Swapna Seshadri	
Counsel for the Respondent(s)	:	Mr. Amit Kapur Mr. Malcom Desai for R-2	

### <u>ORDER</u>

Learned counsel for the appellant shall file an affidavit making clear their position as regards No Objection Certificate for the transmission tower by 07.11.2017 after serving copy on the other side.

List the matter on <u>13.11.2017</u>. In the meantime, the parties shall continue their efforts to settle the matter.

(I. J. Kapoor) Technical Member (Justice Ranjana P. Desai) Chairperson

ts/tpd